

The Gazette



of India

EXTRAORDINARY

PART II—Section 2

PUBLISHED BY AUTHORITY

No. 55] NEW DELHI, FRIDAY, DECEMBER 9, 1955

LOK SABHA

The following Bills were introduced in Lok Sabha on 9th December, 1955:—

BILL No. 73 OF 1955 ✓

A Bill further to amend the Constitution of India.

BE it enacted by Parliament in the Sixth Year of the Republic of India as follows:—

1. This Act may be called the Constitution (Eighth Amendment) Act, 1955. Short title.

2. In article 3 of the Constitution, for the proviso, the following proviso shall be substituted, namely:— Amendment of article 3.

“Provided that no Bill for the purpose shall be introduced in either House of Parliament except on the recommendation of the President and unless, where the proposal contained in the Bill affects the area, boundaries or name of any of the States specified in Part A or Part B of the First Schedule, the Bill has been referred by the President to the Legislature of that State for expressing its views thereon within such period as may be specified in the reference or within such further period as the President may allow and the period so specified or allowed has expired.”

STATEMENT OF OBJECTS AND REASONS

Under the proviso to article 3 of the Constitution, no Bill for the purpose of forming a new State, increasing or diminishing the area of any State or altering the boundaries or name of any State can

be introduced in Parliament, unless the views of the State Legislatures concerned with respect to the provisions of the Bill have been ascertained by the President. The intention of this proviso is to ensure that all the States affected by a reorganisation proposal have a reasonable opportunity of expressing their views. It is considered desirable that when a reference is made to the State Legislatures for this purpose, the President should be able to prescribe the period within which the States should convey their views, and it should be open to the President to extend such period whenever he considers it necessary. It is also considered desirable to provide that the Bill shall not be introduced until after the expiry of such period. It is proposed to amend the proviso to article 3 of the Constitution accordingly.

NEW DELHI;

C. C. BISWAS.

The 6th December, 1955.

BILL* No. 71 OF 1955.

A Bill further to amend the Voluntary Surrender of Salaries (Exemption from Taxation) Act, 1950.

BE it enacted by Parliament in the Sixth Year of the Republic of India as follows:—

Short title.

1. This Act may be called the Voluntary Surrender of Salaries (Exemption from Taxation) Amendment Act, 1955.

Insertion of
new section
3.

2. In the Voluntary Surrender of Salaries (Exemption from Taxation) Act, 1950, after section 2, the following section shall be inserted, namely:—

Provisions
of section 2
to apply to
allowances.

“3. The provisions of section 2 shall apply in relation to any allowances specified in, or determined by, any of the laws mentioned in that section which are due to any such person as is referred to therein for any period after the 1st day of April, 1955, as they apply in relation to any salary so specified or determined.”

STATEMENT OF OBJECTS AND REASONS

The Voluntary Surrender of Salaries (Exemption from Taxation) Act, 1950 provides for the exemption from taxation of a portion of salaries voluntarily surrendered by holders of certain offices specified

* The President has in pursuance of clause (1) of article 117 and clause (1) of article 274 of the Constitution India, recommended to Lok Sabha the introduction of the Bill,